

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 24 of 2026 of 2026/RG/LP Dated 07.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Arnav Sharma
S/o Shri Raman Sharma
R/o H.No. 130, Sector-C, Sainik Colony Tehsil Bahu District Jammu

Vide Notification No. 3177 of 2024/RG/LP Dated: 31.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 05/1/26
(Syed Mujtaba Hussain)
Registrar Administration
Yasef

No: 731-38 /RG/LP Dated 07.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arnav Sharma, Advocate**
.....for information and necessary action.

Mujtaba 05/1/26
Registrar Administration
Yasef

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 25 of 2026/RG/LP Dated 07.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sobia Iram
D/O Abdul Saboor Malik
R/O Dramman, Tehsil Kotranka, District Rajouri**

Vide Notification No. **2017 of 2023/RG/LP Dated 12.09.2023** has been declared as Absolute/Final.

By Order

Mujtaba 05/1/26
**(Syed Mujtaba Hussain)
Registrar Administration**
Waheed

No: 739-46 /RG/LP Dated 07.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Rajouri**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Rajouri**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sobia Iram, Advocate**
.....for information and necessary action.

Mujtaba 05/1/26
Registrar Administration
Waheed

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 26 of 2026/RG/LP Dated 07.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Raghav Jandial
S/O Pawan Kishore Jandial
R/O 122/3, Adarsh Colony, Tehsil & District Udhampur

Vide Notification No1022 of 2024/RG/LP Dated 31.05.2024 has been declared as Absolute/Final.

By Order

Mujtaba 05/11/26
(Syed Mujtaba Hussain)
Registrar Administration
Mujtaba

No: 747-S3 /RG/LP Dated 07.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Udhampur**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Udhampur**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raghav Jandial, Advocate**
.....for information and necessary action.

Mujtaba 05/11/26
Registrar Administration
Mujtaba

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 97 of 2026/RG/LP Dated 07.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Usama Hashmi
 S/O Syed Nazir Hussain
 R/O Ghat Tehsil & District Doda

Vide Notification No. 1035 of 2024/RG/LP Dated 31.05.2024 has been declared as Absolute/Final.

By Order

Mujtaba Hussain
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 754-61 /RG/LP Dated 07.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Syed Usama Hashmi, Advocate
.....for information and necessary action.

Mujtaba Hussain
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 728 of 2026/RG/LP Dated 07.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sandeep Singh Katoch
S/O Jai Lal
R/O Pogal, Tehsil Pogal Paristan, District Ramban

Vide Notification No. **1265 of 2024/RG/LP** Dated **24.07.2024** has been declared as Absolute/Final.

By Order

Mujtaba 05/11/26
(Syed Mujtaba Hussain)
Registrar Administration
Yaseef

No: 728-769 /RG/LP Dated 07.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Ramban**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Ramban**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sandeep Singh Katoch, Advocate**
.....for information and necessary action.

Mujtaba 05/11/26
Registrar Administration
Yaseef

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 29 of 2026/RG/LP Dated 07.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Amjad Rasool
S/O Gh. Rasool
R/O Dudwar, Soti, Tehsil Bhalessa, District Doda

Vide Notification No. **2129 of 2024/RG/LP** Dated **04.09.2024** has been declared as Absolute/Final.

By Order

Mujtaba 05/11/26
(Syed Mujtaba Hussain)
Registrar Administration
Yaseef

No: 770-77 /RG/LP Dated 07.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Bhaderwah**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Doda**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amjad Rasool, Advocate**
.....for information and necessary action.

Mujtaba 05/11/26
Registrar Administration
Yaseef

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 30 of 2026/RG/LP Dated 07.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Neeraj Sadotra
S/O Darshan Lal
R/O W.No1, Kothi, Tehsil Vijaypur, District Samba

Vide Notification No. **1936 of 2022/RG/LP** Dated **14.11.2022** has been declared as Absolute/Final.

By Order

Mujtaba 05/1/26
(Syed Mujtaba Hussain)
Registrar Administration
Yaseef

No: 778-05 /RG/LP Dated 07.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Samba**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Samba**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Neeraj Sadotra, Advocate**
.....for information and necessary action.

Mujtaba 05/1/26
Registrar Administration
Yaseef

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 31 of 2026/RG/LP Dated 07.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Manav Seth
S/O Navdeep Seth
R/O H.No 112, Sector E Sainik Colony, District Jammu**

Vide Notification No. 875 of 2025/RG/LP Dated 13.03.2025 has been declared as Absolute/Final.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration
M. Hussain

No: 706-93 /RG/LP Dated 07.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manav Seth, Advocate**
.....for information and necessary action.

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration
M. Hussain

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 32 of 2026/RG/LP Dated 07.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Vanshika Manhas

D/o Shri Manjeet Singh Manhas

R/o Village Pernote, Prem Nagar, Tehsil Thathri, District Doda

Vide Notification No. 2653 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba OSIT/26
(Syed Mujtaba Hussain)
Registrar Administration
Yaseef

No: 794-801 /RG/LP Dated 07.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Bhaderwah**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Doda**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vanshika Manhas, Advocate**
.....for information and necessary action.

Mujtaba OSIT/26
Registrar Administration
Yaseef

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 33 of 2026/RG/LP Dated 07.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Preeti Kohli
D/O Sanjay Kohli
R/O 104, 2A Ext. Trikuta Nagar, Tehsil Bahu, District Jammu**

Vide Notification No. **1245 of 2024/RG/LP Dated 24.07.2024** has been declared as Absolute/Final.

By Order

Mujtaba 05/11/26
**(Syed Mujtaba Hussain)
Registrar Administration**
Yaseef

No: 802-09 /RG/LP Dated 07.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Preeti Kohli, Advocate**
.....for information and necessary action.

Mujtaba 05/11/26
Registrar Administration
Yaseef

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 34 of 2026/RG/LP Dated 07.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Qirat Suharwardy

D/O Khalid Najib Suharwardy

R/O Soharwardy Market, Tehsil & District Doda

Vide Notification No. 1971 of 2023/RG/LP Dated 12.09.2023 has been declared as Absolute/Final.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration
Yaseef

No: 810-170 /RG/LP Dated 07.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Bhaderwah**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Doda**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Qirat Suharwardy, Advocate**
.....for information and necessary action.

Mujtaba
Registrar Administration
Yaseef

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 35 of 2026/RG/LP Dated 07.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Manjeet Singh
S/O Hans Raj
R/O Sana, Tehsil Batote, District Ramban**

Vide Notification No. 2173 of 2023/RG/LP Dated 28.09.2023 has been declared as Absolute/Final.

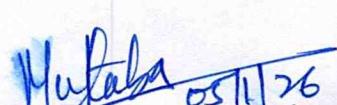
By Order


(Syed Mujtaba Hussain)
Registrar Administration
[Signature]

No: 810-25 /RG/LP Dated 07.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manjeet Singh, Advocate**
.....for information and necessary action.


Registrar Administration
[Signature]

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 36 of 2026/RG/LP Dated 07.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

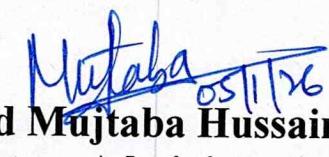
Mr. Sourav Sharma

S/o Shri Doulat Ram

**R/o Ward No. 04, Village Tharakalwal-A (Billawar) P/O Uchapind,
Tehsil Ramkot, District Kathua**

Vide Notification No. **3194 of 2024/RG/LP Dated 31.12.2024** has been declared as Absolute/Final.

By Order


(Syed Mujtaba Hussain)
Registrar Administration


No: 826-33 /RG/LP Dated 07.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sourav Sharma, Advocate**
..... for information and necessary action.


Registrar Administration


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 37 of 2026/RG/LP Dated 07.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Koushik Upadhyay
S/o Shri Pawan Kumar
R/o Numberdar 42, Village Mearth, P.O Budhi, Tehsil & District Kathua

Vide Notification No. 1208 of 2025/RG/LP Dated 04.04.2025 has been declared as Absolute/Final.

By Order

Mujtaba 05/1/26
(Syed Mujtaba Hussain)
Registrar Administration
Maeef

No: Q34-411 /RG/LP Dated 07.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Koushik Upadhyay, Advocate**
.....for information and necessary action.

Mujtaba 05/1/26
Registrar Administration
Maeef

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 38 of 2026/RG/LP Dated 01.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Tariq Arshad
S/O Mohd Arshad
R/O Rehtal, Tehsil & District Rajouri**

Vide Notification No. 895 of 2025/RG/LP Dated 13.03.2025 has been declared as Absolute/Final.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration
Mujtaba Hussain

No: 842-49 /RG/LP Dated 01.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Rajouri**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Rajouri**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tariq Arshad, Advocate**
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration
Mujtaba Hussain

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 39 of 2026/RG/LP Dated 01.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Savita Choudhary

D/O Sh. Tara Chand

R/O Chack Ram Singh (Govindsar), Tehsil & District Kathua

Vide Notification No. **1999 of 2023/RG/LP** Dated **12.09.2023** has been declared as Absolute/Final.

By Order

Muftaba Hussain
(Syed Mujtaba Hussain)
Registrar, Administration
Muftaba Hussain

No: 849 - 56 /RG/LP Dated 01.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Kathua**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Kathua**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Savita Choudhary, Advocate**
.....for information and necessary action.

Muftaba Hussain
Registrar, Administration
Muftaba Hussain

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 40 of 2026/RG/LP Dated 07.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohit Saini
S/O Ravinder Saini
R/O Channi, Kartholi, Sarore, Tehsil Bari Brahma, District Samba

Vide Notification No. **1090 of 2023/RG/LP Dated 02.06.2023** has been declared as Absolute/Final.

By Order

Mujtaba 05/1/26
(Syed Mujtaba Hussain)
Registrar Administration
Jasif

No: Q57-64 /RG/LP Dated 07.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Samba**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Samba**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohit Saini, Advocate**
..... for information and necessary action.

Mujtaba 05/1/26
Registrar Administration
Jasif

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 41 of 2026/RG/LP Dated 07.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abhishek Chopra
S/O Dharamvir Chopra
R/O H.No 102, Sector 2 Trikuta Nagar, Tehsil Bahu, District Jammu

Vide Notification No. 924 of 2022/RG/LP Dated: 27.07.2022 has been declared as Absolute/Final.

By Order

Mujtaba 05/1/26
(Syed Mujtaba Hussain)
Registrar Administration
Glaeef

No: 1865-72 /RG/LP Dated 07.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhishek Chopra, Advocate**
.....for information and necessary action.

Mujtaba 05/1/26
Registrar Administration
Glaeef

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 42 of 2026/RG/LP Dated 07.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abdul Basat

S/O Abdul Salam

R/O Dehri Ralyote, Tehsil Manjakote, District Rajouri

Vide Notification No. 906 Dated 22.11.2019 has been declared as Absolute/Final.

By Order

Mujtaba OST/26
(Syed Mujtaba Hussain)
Registrar, Administration
Yaseef

No: 873-80 /RG/LP Dated 7-.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Rajouri**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Rajouri**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Basat, Advocate**
.....for information and necessary action.

Mujtaba OST/26
Registrar Administration
Yaseef

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 43 of 2026/RG/LP Dated 07.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Manav Dogra
S/O Ghan Shyam
R/O H.No.331, W.No.41, Colonels Colony, Bohri, Talab Tillo,
Tehsil & District Jammu

Vide Notification No. **194 of 2023/RG/LP Dated 13.02.2023** has been declared as Absolute/Final.

By Order

Mujtaba 05/1/26
(Syed Mujtaba Hussain)
Registrar Administration
Yaseef

No: 1901-00 /RG/LP Dated 07.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manav Dogra, Advocate**
..... for information and necessary action.

Mujtaba 05/1/26
Registrar Administration
Yaseef

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 44 of 2026/RG/LP Dated 07.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Adnan Ahmad Bhat
S/O Nayaz Ahmad Bhat
R/O Seri, Tehsil & District Ramban

Vide Notification No. 983 of 2023/RG/LP Dated 31.05.2023 has been declared as Absolute/Final.

By Order

Mujtaba ^{07/01/26}
(Syed Mujtaba Hussain)
Registrar Administration
Mujtaba

No: 889-96 /RG/LP Dated 07.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Ramban**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Ramban**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adnan Ahmad Bhat, Advocate**
.....for information and necessary action.

Mujtaba ^{07/01/26}
Registrar Administration
Mujtaba

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * *

NOTIFICATION

No: 45 of 2026/RG/LP Dated 07.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Neeraj Kotwal
S/O Babu Ram Kotwal
R/O Choundry, Village Chondri, Tehsil Bhalla, District Doda.

Vide Notification No. **1128 of 2023/RG/LP Dated 03.06.2023** has been declared as Absolute/Final.

By Order

Mujtaba 05/1/26
(Syed Mujtaba Hussain)
Registrar Administration
Yaseef

No: Q97-904 /RG/LP Dated 07.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Bhaderwah**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Doda**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Neeraj Kotwal, Advocate**
.....for information and necessary action.

Mujtaba 05/1/26
Registrar Administration
Yaseef

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 46 of 2026/RG/LP Dated 07.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Parul Kumar
S/O Rajesh Kumar
R/O W.No.4, Opposite Little Angels School, College Road,
Tehsil & District Kathua

Vide Notification No. **1007 of 2024/RG/LP Dated 31.05.2024** has been declared as Absolute/Final.

By Order

Mujtaba *07/01/26*
(Syed Mujtaba Hussain)
Registrar Administration
Mujtaba

No: 905-12 /RG/LP Dated 07.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Kathua**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Kathua**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Parul Kumar, Advocate**
.....for information and necessary action.

Mujtaba *07/01/26*
Registrar Administration
Mujtaba

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 47 of 2026/RG/LP Dated 07.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Sahil Sharma
S/O Mulkh Raj Sharma
R/O Kanah, Dalsar, Tehsil Ramnagar, District Udhampur**

Vide Notification No. **1987 of 2022/RG/LP Dated 14.11.2022** has been declared as Absolute/Final.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration
Yaseef

No: 966-73 /RG/LP Dated 07.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Udhampur**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Udhampur**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Sharma, Advocate**
..... for information and necessary action.

Mujtaba Hussain
Registrar Administration
Yaseef

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 48 of 2026/RG/LP Dated 07.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Vanshika Rajput

D/o Mangal Singh

R/o Village Purkhoo P.O Domana, Tehsil Bhalwal District Jammu

Vide Notification No. 2533 of 2024/RG/LP Dated 07.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 07/1/26
(Syed Mujtaba Hussain)
Registrar Administration
Majeed

No: 974-81 /RG/LP Dated 07.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vanshika Rajput, Advocate**
.....for information and necessary action.

Mujtaba 07/1/26
Registrar Administration
Majeed

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 124 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aquib Sultan Para

S/o Mohmad Sultan Para

R/o Par mohalla, Rathsun, Tehsil Beerwah District Budgam

Vide Notification No. **3138 of 2025/RG/LP** Dated **09.10.2025** has been declared as Absolute/Final.

By Order

Muftaba 05/1/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 1688-95 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Budgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aquib Sultan Para, Advocate**
.....for information and necessary action.

Muftaba 05/1/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATIONNo: 125 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aabro Ashraf
D/o Mohammad Ashraf Syed
R/o Gowhar-pora Chadoora, District Budgam

Vide Notification No. **797 of 2025/RG/LP Dated 12.03.2025** has been declared as Absolute/Final.

By Order

Mujtaba Hussain
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1695-103 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Budgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aabro Ashraf, Advocate**
.....for information and necessary action.

Mujtaba Hussain
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 126 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aakib Husain Bhat

S/O Mohammad Hayat Bhat

**R/O Turkapopra, Zachaldara, Rajwar, Eidgah Mohalla,
Tehsil Zachaldara, District Kupwara**

Vide Notification No. **986 of 2023/RG/LP** Dated **31.06.2023** has been declared as Absolute/Final.

By Order

Mujtaba 09/1/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 01704-7011/RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Kupwara**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Kupwara**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aakib Husain Bhat, Advocate**
.....for information and necessary action.

Mujtaba 09/1/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 197 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Afshana Zahoor
D/o Zahoor Ahmad Bhat
R/o Konan Tehsil & District Bandipora**

Vide Notification No. 795 of 2025/RG/LP Dated 12.03.2025 has been declared as Absolute/Final.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration

No: 1712-19 - /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Afshana Zahoor, Advocate**
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 120 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aejaz Ahmad Shah
S/o Ab Ahad Shah
R/o Baharabad Hajin Sonawari Bandipora

Vide Notification No. **1556** of 2025/RG/LP Dated **16.05.2025** has been declared as Absolute/Final.

By Order

Muftaba 05/1/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 1720-27 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Bandipora**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aejaz Ahmad Shah, Advocate**
.....for information and necessary action.

Muftaba 05/1/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 129 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abdul Qadeer Lone

S/O Maqsood Ahmad Lone

R/O Kachwa Muqam Lone Mohalla, Tehsil Wagoora, District Baramulla

Vide Notification No. **2017** of 2025/RG/LP Dated **17.06.2025** has been declared as Absolute/Final.

By Order

Mujtaba 09/01/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 1720-35 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Qadeer Lone, Advocate**
.....for information and necessary action.

Mujtaba 09/01/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 130 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aatiya

D/O Sheikh Javaid Mustafa

R/O Ziyarat Batamaloo Kara Lane Near Community Hall, Tehsil Central Shalteng, District Srinagar

Vide Notification No. 2278 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 05/1/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1736- 43 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aatiya, Advocate**
.....for information and necessary action.

Mujtaba 05/1/26
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 131 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abrar Ahmad Magray
S/O Gh Ahmad Magray
R/O Haripora Bonizil, Tehsil Kangan, District Ganderbal

Vide Notification No. **2282 of 2025/RG/LP Dated 19.07.2025** has been declared as Absolute/Final.

By Order

Mujtaba
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1744- 51- /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Ganderbal**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Ganderbal**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abrar Ahmad Magray, Advocate**
.....for information and necessary action.

Mujtaba
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 132 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aneqa Ayub Bhat

D/O Mohammad Ayub Bhat

R/O Bideer Tehsil Kokernag, District Anantnag

Vide Notification No. **2020 of 2025/RG/LP** Dated **17.06.2025** has been declared as Absolute/Final.

By Order

Mujtaba 05/1/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 1759-59/RG/LP Dated 09.01.2026

(A)

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Anantnag**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Anantnag**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aneqa Ayub Bhat, Advocate**
.....for information and necessary action.

Mujtaba 05/1/26
Registrar Administration

(R)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 133 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Atufa Aijaz Mir

D/O Aijaz Ahmad Mir

**R/O H.No.121 Sector 2, MIG Colony Bemina, Tehsil Shalteng,
District Srinagar**

Vide Notification No. 2283 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 09/11/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 1760 - 67 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Srinagar**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Atufa Aijaz Mir, Advocate**
.....for information and necessary action.

Mujtaba 09/11/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 134 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Anika Shafi Dar

D/O Mohammad Shafi Dar

R/O HMT Mustafaabad, Tehsil Shalteng, District Srinagar

Vide Notification No. **2284 of 2025/RG/LP Dated 19.07.2025** has been declared as Absolute/Final.

By Order

Mujtaba
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1768-75 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anika Shafi Dar, Advocate**
.....for information and necessary action.

Mujtaba
 (R)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 135 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aasim Mehmood Quraishi
S/O Aarif Mehmood Quraishi
R/O Khanpora Tehsil Yaripora, District Kulgam

Vide Notification No. 2285 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 05/11/26
(Syed Mujtaba Hussain)
Registrar Administration
Q

No: 1776-83 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aasim Mehmood Quraishi, Advocate**
.....for information and necessary action.

Mujtaba 05/11/26
Registrar Administration
Q

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 136 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Arbeena Nabi
D/O Ghulam Nabi Wani
R/O Agarikalan, Tehsil Pattan, District Baramulla

Vide Notification No. **2026 of 2025/RG/LP Dated 17.06.2025** has been declared as Absolute/Final.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration

No: 1784-91 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Arbeena Nabi, Advocate**
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 137 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aaqib Muzafar
S/O Muzafar Ahmad Dar
R/O Wanihama Payeen, Hazratbal Tehsil Dargah District Srinagar

Vide Notification No. 2433 /RG/LP Dated 26.09.2024 has been declared as Absolute/Final.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration

No: 1792-99 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aaqib Muzafar**, Advocate
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 138 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Alyas Rasool Bhat
S/o Gh Rasool Bhat
R/o Bumhama Bagwari Drugmulla Kupwara

Vide Notification No. 1319 of 2025/RG/LP Dated 09.04.2025 has been declared as Absolute/Final.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration

No: 1300-007 /RG/LP Dated 09.01.2026

(R)

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Alyas Rasool Bhat, Advocate**
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration

(L)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 138-A of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ayman Altaf
D/O Mohd Altaf Gounshoo
R/O Basant Bagh Kadal Lal Chowk, Tehsil Srinagar,
South, District Srinagar

Vide Notification No. **2627 of 2025/RG/LP Dated 21.08.2025** has been declared as Absolute/Final.

By Order

Mujtaba
05/11/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 1808-15 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ayman Altaf, Advocate**
.....for information and necessary action.

Mujtaba
05/11/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 139 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abid Bashir Dar

S/O Bashir Ahmad Dar

R/O Heewan Dar Mohalla, Tehsil Narwah, District Baramulla

Vide Notification No. **2621 of 2025/RG/LP** Dated **20.08.2025** has been declared as Absolute/Final.

By Order

Mujtaba
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1816-23 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abid Bashir Dar, Advocate**
.....for information and necessary action.

Mujtaba
 (Syed Mujtaba Hussain)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 140 — of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Afshana Quarshi
D/o Riyaz Ahmad Rather
R/o Karshangam, Tehsil Pahalgam, District Anantnag**

Vide Notification No. 2630 of 2025/RG/LP Dated 21.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration

No: 1824-31 — /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Afshana Quarshi, Advocate**
.....for information and necessary action.

Mujtaba
05/11/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 141 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bisma Firdous

D/O Firdous Ahmad Mir

**R/O Arbal Shalimar Sheikh Mohalla, Tehsil Srinagar,
Nouth, District Srinagar**

Vide Notification No. 2298 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration

No: 1039-39/RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Firdous, Advocate**
.....for information and necessary action.

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 142 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bisma

D/O Nisar Ahmad Wani

R/O Shah Namatullah Colony Parimpura, Tehsil Shalteng, District Srinagar

Vide Notification No. **2295 of 2025/RG/LP Dated 19.07.2025** has been declared as Absolute/Final.

By Order

Mujtaba
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1840-47 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma, Advocate**
.....for information and necessary action.

Mujtaba
 (Syed Mujtaba Hussain)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 143 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Bisma Bashir
D/O Bashir Ahmad Hurra
R/O Naid Khai, Sumbal Hurrapora Tehsil Hajin District Bandipora**

Vide Notification No. **558 of 2022/RG/LP Dated 27.05.2022** has been declared as Absolute/Final.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration

No: 140 - 55 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Bandipora**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Bandipora**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Bashir, Advocate**
.....for information and necessary action.

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 144 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Bisma Bashir
D/O Bashir Ahmad
R/O Jhag Baba Sahib Shah Kadal Reshi Mohalla,
Tehsil Srinagar South, District Srinagar**

Vide Notification No. 2641 of 2025/RG/LP Dated 21.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba 09/1/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 1856-63 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Bashir, Advocate**
.....for information and necessary action.

Mujtaba 09/1/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 145 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Danish Nabi Bhat
S/o Gulam Nabi Bhat
R/o 127 B Pamposh Colony, Village Natipora,
Tehsil Chanapora, District Srinagar

Vide Notification No. **2640 of 2025/RG/LP Dated 21.08.2025** has been declared as Absolute/Final.

By Order

Mujtaba 05/1/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 1864-71- /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Nabi Bhat, Advocate**
.....for information and necessary action.

Mujtaba 05/1/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * *

NOTIFICATION

No: 146— of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Diyana Mohi Ud Din
D/o Gh Mohi Ud Din Sheikh
R/o Sherpora Bala, Village Teli Mohalla, Tehsil & District Anantnag

Vide Notification No. **2642** of 2025/RG/LP Dated **21.08.2025** has been declared as Absolute/Final.

By Order

Mujtaba 05/11/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1872-79 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Diyana Mohi Ud Din, Advocate**
.....for information and necessary action.

Mujtaba 05/11/26
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 147 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Farheena Hamid
D/O Abdul Hamid Khan
R/O Dialgam Khanpora, Tehsil & District Anantnag**

Vide Notification No. 2306 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 09/1/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 1000-87 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Farheena Hamid, Advocate**
.....for information and necessary action.

Mujtaba 09/1/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 140 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Farhan Rashid Nengroo

S/O Abdul Rashid Nengroo

R/O Sirhama Dangipora, Tehsil Srigufwara, District Anantnag

Vide Notification No. **106 of 2023/RG/LP** Dated **10.02.2023** has been declared as Absolute/Final.

By Order

Mujtaba 05/1/26
(Syed Mujtaba Hussain)
Registrar Administration
Amid.

No: 1808—95 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Farhan Rashid Nengroo, Advocate**
.....for information and necessary action.

Mujtaba 05/1/26
Registrar Administration
Amid.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * *

NOTIFICATION

No: -149- of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Fayaz Nabi
S/o Gh Nabi Rather
R/o Dangarpura Pulwama

Vide Notification No. 806 of 2025/RG/LP Dated 12.03.2025 has been declared as Absolute/Final.

By Order

Mujtaba 05/1/26
 (Syed Mujtaba Hussain)
 Registrar Administration
Amid.

No: 1896 - 903 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Fayaz Nabi, Advocate**
.....for information and necessary action.

Mujtaba 05/1/26
 Registrar Administration
Amid.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 150 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Hafsa Jamsheed

D/o Jamsheed Rasool Chowdhary

R/o Village Hassibhat Rainawari, Tehsil Abi Karlpura, District Srinagar

Vide Notification No. 2660 of 2025/RG/LP Dated 22.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba OSIT/26
 (Syed Mujtaba Hussain)
 Registrar Administration
q.s.d.

No: 1904-911 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hafsa Jamsheed, Advocate**
.....for information and necessary action.

Mujtaba OSIT/26
 Registrar Administration
q.s.d.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 151 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Inayatullah Nabi
S/O Ghulam Nabi Sheikh
R/O Warpora, Reshiwari Mohalla, Tehsil Handwara District Kupwara**

Vide Notification No. 1064 of 2023/RG/LP Dated 01.06.2023 has been declared as Absolute/Final.

By Order


(Syed Mujtaba Hussain)
Registrar Administration
Jan. 2026

No: 1012-919 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Inayatullah Nabi, Advocate**
.....for information and necessary action.


Registrar Administration
Jan. 2026

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 152 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Imtiyaz Ahmad Chalkoo
S/O Sanaullah Chalkoo
R/O Uri Propper, W.No 11, Haji Mohalla, Tehsil Uri, District Baramulla

Vide Notification No. 953 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final.

By Order

Mutaba 09/01/26
(Syed Mujtaba Hussain)
Registrar Administration
Ans.

No: 1920-27 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Imtiyaz Ahmad Chalkoo, Advocate**
.....for information and necessary action.

Mutaba 09/01/26
Registrar Administration
Ans.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 153 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Iqra Jan
D/o Muzafar Ahmad Sheikh
R/o Hakura New Colony Badasgam Dooru, Anantnag**

Vide Notification No. 1565 of 2025/RG/LP Dated 16.05.2025 has been declared as Absolute/Final.

By Order

Mujtaba ^{05/11/26}
**(Syed Mujtaba Hussain)
Registrar Administration**
Ind.

No: 1920-35 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Jan, Advocate**
.....for information and necessary action.

Mujtaba ^{05/11/26}
Registrar Administration
Ind.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: -154- of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Iqra Hussain Bhat

D/O Mohammad Hussain Bhat

R/O Narupora Watnar Tehsil Kokernag, District Anantnag

Vide Notification No. 2036 of 2025/RG/LP Dated 17.06.2025 has been declared as Absolute/Final.

By Order

Mujtaba os t/26
(Syed Mujtaba Hussain)
Registrar Administration
Am

No: 1936 - 43/RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Hussain Bhat, Advocate**
.....for information and necessary action.

Mujtaba os t/26
Registrar Administration
Am

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 155 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Insha Farooq

D/O Mohammad Farooq Hajam

R/O Nowgam Bunpora Hajam Mohalla, Tehsil & District Srinagar

Vide Notification No. 99 of 2024/RG/LP Dated 20.02.2024 has been declared as Absolute/Final.

By Order

Mujtaba 09/1/26
 (Syed Mujtaba Hussain)
 Registrar Administration
gnd.

No: 1944-51 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Insha Farooq , Advocate**
.....for information and necessary action.

Mujtaba 09/1/26
 Registrar Administration
gnd.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

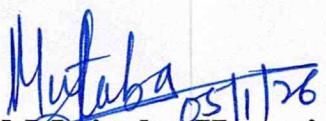
No: 156 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Irfat Farooq
 S/O Farooq Ahmad Mir
 R/O Khurhama Lolab, Tehsil Lalpora, District Kupwara**

Vide Notification No. 2312 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

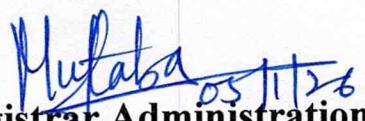
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration
 J.d.

No: 1952-59 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfat Farooq, Advocate**
.....for information and necessary action.


 (Syed Mujtaba Hussain)
 Registrar Administration
 J.d.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 157 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Iflu Shabir
D/O Shabir Ahmad Khan
R/O Kehribal Ranbirpora Mattan, District Anantnag**

Vide Notification No. 140 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

By Order

Mujtaba 09/1/26
(Syed Mujtaba Hussain)
Registrar Administration
Jnd.

No: 1960-67 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iflu Shabir, Advocate**
.....for information and necessary action.

Mujtaba 09/1/26
Registrar Administration
Jnd.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * *

NOTIFICATION

No: -150- of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Iqbal Basheer
S/O Basheer Ahmad Rather
R/O Gulab Colony Jablipora, Tehsil Bijbehara, District Anantnag

Vide Notification No. **143 of 2023/RG/LP Dated 13.02.2023** has been declared as Absolute/Final.

By Order

Mujtaba
 (Syed Mujtaba Hussain)
 Registrar Administration
4-1

No: 1968-75/RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Iqbal Basheer, Advocate**
.....for information and necessary action.

Mujtaba
 Registrar Administration
4-1

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * *

NOTIFICATION

No: 159 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Insha Qureshi
 D/O Mohammad Amin Qureshi
 R/O Shah Faisal colony Soura Buchpora, Tehsil Eidgah, District Srinagar**

Vide Notification No. 2315 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba Hussain
 (Syed Mujtaba Hussain)
 Registrar Administration
Ans.

No: 1976 - 83 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Insha Qureshi, Advocate**
.....for information and necessary action.

Mujtaba Hussain
 Registrar Administration
Ans.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 160 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irfan Ayoub

S/O Mohd Ayoub Reshi

R/O Pariswani Tangmarg, Tehsil Kawarhama, District Baramulla

Vide Notification No. 2313 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 05/1/26
(Syed Mujtaba Hussain)
Registrar Administration
Ques.

No: 1984 - 92/RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Ayoub, Advocate**
.....for information and necessary action.

Mujtaba 05/1/26
Registrar Administration
Ques.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * *

NOTIFICATION

No: 161 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

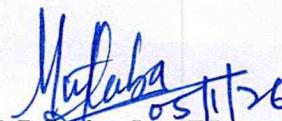
Mr. Irfan Rashid

S/O Abdul Rashid Mir

R/O Alamdar Bagh Colony, Gopalpora, Tehsil Chadoora, District Budgam

Vide Notification No. 954 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final.

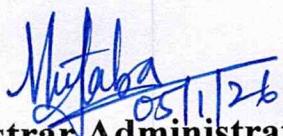
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration
 Qad.

No: 1993-100 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Rashid, Advocate**
.....for information and necessary action.


 Registrar Administration
 Qad.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * *

NOTIFICATION

No: 169 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ishrat Shah
D/o Gh Mohammad Shah
R/o Village Mominabad, Noor Bagh, Tehsil Sopore, District Baramulla

Vide Notification No. **2666** of 2025/RG/LP Dated **22.08.2025** has been declared as Absolute/Final.

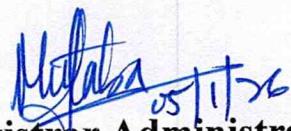
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration
 Jnd.

No: 2001-8 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ishrat Shah, Advocate**
.....for information and necessary action.


 (Syed Mujtaba Hussain)
 Registrar Administration
 Jnd.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: -163- of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Junad Ul Islam

S/O Mohammad Syed Lone

R/O Halmatpora Kupwara Halmat-pora Tehsil & District Kupwara

Vide Notification No. 1171/RG/LP Dated 22.07.2024 has been declared as Absolute/Final.

By Order

Mujtaba 05/11/26
 (Syed Mujtaba Hussain)
 Registrar Administration
Ans.

No: 9009-2010 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Junad Ul Islam, Advocate**
.....for information and necessary action.

Mujtaba 05/11/26
 Registrar Administration
Ans.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * *

NOTIFICATION

No: 164 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Juhifa
 D/O Imtiyaz Ahmad Mir
 R/O Miyan Shah sahib Rainawari, Tehsil Khanyar, District Srinagar**

Vide Notification No. 2322 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba Hussain
 (Syed Mujtaba Hussain)
 Registrar Administration
q.d.

No: 2011-2018 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Juhifa, Advocate**
.....for information and necessary action.

Mujtaba Hussain
 Registrar Administration
q.d.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 165 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Muazzam Nasir

S/o Dr. Nasir Ahmad Dar

**R/o H.No 99 Home Lane Sector B Umarabad Peer Bagh ,
Airport Road, Srinagar**

Vide Notification No.1523 of 2025/RG/LP Dated 16.05.2025 has been declared as Absolute/Final.

By Order

Mujtaba 09/1/26
(Syed Mujtaba Hussain)
Registrar Administration
Am.

No: 2019-26 - /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muazzam Nasir, Advocate**
.....for information and necessary action.

Mujtaba 09/1/26
Registrar Administration
Am.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * *

NOTIFICATION

No: 166- of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Khalid Altaf Sherwani
 S/O Altaf Hussain Sherwani
 R/O Bowli, Kanli Bagh, Tehsil & District Baramulla**

Vide Notification No. 2673 of 2025/RG/LP Dated 22.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba 05/11/26
 (Syed Mujtaba Hussain)
 Registrar Administration
q.m.d.

No: 2027-34 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Khalid Altaf Sherwani, Advocate**
.....for information and necessary action.

Mujtaba 05/11/26
 Registrar Administration
q.m.d.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 167 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Muneer Ahmad Hajam
S/o Ghulam Rasool Hajam
R/o Tarathpora Ramhall Kupwara

Vide Notification No. **1568 of 2025/RG/LP Dated 16.05.2025** has been declared as Absolute/Final.

By Order

Mujtaba ~~05/11/26~~
 (Syed Mujtaba Hussain)
 Registrar Administration
Am.

No: 9035-49 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muneer Ahmad Hajam, Advocate**
.....for information and necessary action.

Mujtaba ~~05/11/26~~
 Registrar Administration
Am.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: —168— of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammad Sameem
S/O Ahsan Ul Haq
R/O Baghi Sannah, Tehsil Sopore District Baramulla

Vide Notification No. 2471 of 2024/RG/LP Dated 04.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration
Ad.

No: 2043-50 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Sameem, Advocate**
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration
Ad.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 169 — of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mehwish Hilal

D/O Hilal Ahmad Zargar

R/O Kathi Darwaza Mohalla Mumkhan, Tehsil Khanyar, District Srinagar

Vide Notification No. **206 of 2023/RG/LP** Dated **13.02.2023** has been declared as Absolute/Final.

By Order

Mujtaba
 (Syed Mujtaba Hussain)
 Registrar Administration
1/26

No: 2051-50 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehwish Hilal, Advocate**
..... for information and necessary action.

Mujtaba
 (Syed Mujtaba Hussain)
 Registrar Administration
1/26

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 170 - of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Irfan Bhat

S/O Khizer Mohd Bhat

R/O Takiya Batapor Tehsil Kunzer, District Baramulla

Vide Notification No. **608 of 2022/RG/LP Dated 27.05.2022** has been declared as Absolute/Final.

By Order

Mujtaba OS/11/26
 (Syed Mujtaba Hussain)
 Registrar Administration
Am.

No: 2059-66 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Irfan Bhat, Advocate**
..... for information and necessary action.

Mujtaba OS/11/26
 Registrar Administration
Am.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 171- of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Musrath Mohmad

D/O Gulam Mohmad Bhat

R/O Lalpora Lolab Tilwanpora, Tehsil Sogam, District Kupwara

Vide Notification No. **199 of 2023/RG/LP Dated 13.02.2023** has been declared as Absolute/Final.

By Order

Mujtaba
 (Syed Mujtaba Hussain)
 Registrar Administration
Jan.

No: 2067-74 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Musrath Mohmad, Advocate**
.....for information and necessary action.

Mujtaba
 Registrar Administration
Jan.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 172 — of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Murtaza Qayoom

S/O Abdul Qayoom Bandh

R/O Kaichachkoot Usmania Colony, Tehsil Awantipora, District Pulwama

Vide Notification No. 2053 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

Mujtaba 09/1/26
 (Syed Mujtaba Hussain)
 Registrar Administration
Qad.

No: 2075 — 82 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Murtaza Qayoom, Advocate**
.....for information and necessary action.

Mujtaba 09/1/26
 Registrar Administration
Qad.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 173 - of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Maroofa Khanum

D/o Abdul Lateef Khan

R/o Naganari Boniyar Shamswari Baramulla

Vide Notification No. 1325 of 2025/RG/LP Dated 09.04.2025 has been declared as Absolute/Final.

By Order


(Syed Mujtaba Hussain)
Registrar Administration
Am.

No: 2023 - 90 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Maroofa Khanum, Advocate**
.....for information and necessary action.


Registrar Administration
Am.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 174- of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Muneeza Bashir

D/o Shri Bashir Ahmad Peer

R/o Gulshanabad Charar-i-sharief, Budgam

Vide Notification No. 1328 of 2025/RG/LP Dated 09.04.2025 has been declared as Absolute/Final.

By Order

Mujtaba 05/11/26
(Syed Mujtaba Hussain)
Registrar Administration
and.

No: 9091-98 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Muneeza Bashir, Advocate**
..... for information and necessary action.

Mujtaba 05/11/26
Registrar Administration
and.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 175 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mujtaba

S/O Sheikh Asgar

R/O Grong, Choskore Tehsil & District Kargil

Vide Notification No. 2568 of 2024/RG/LP Dated 23.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba ^{05/1/26}
 (Syed Mujtaba Hussain)
 Registrar Administration
and

No: 2099-2106 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mujtaba, Advocate**
.....for information and necessary action.

Mujtaba ^{05/1/26}
 Registrar Administration
and

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION**No: 176 of 2026/RG/LP Dated 09.01.2026**

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mir Kamil Nazir**S/O Nazir Ahmad Mir****R/O Ranipora Tehsil Shangus, District Anantnag**

Vide Notification No. **1103 of 2023/RG/LP** Dated **02.06.2023** has been declared as Absolute/Final.

By Order

Mutaba 09/1/26
 (Syed Mujtaba Hussain)
 Registrar Administration
Agd.

No: 2107-114 /RG/LP Dated 09.01.2026**Copy forwarded to the:-**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mir Kamil Nazir, Advocate**
.....for information and necessary action.

Mutaba 09/1/26
 Registrar Administration
Agd.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: - 177- of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mehvish Manzoor

D/O Manzoor Ahmad Baba

R/O Pokhrival Botakadal, Lal Bazar, Tehsil Eidgah, District Srinagar

Vide Notification No. 2330 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration
Qard

No: 2115-29 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehvish Manzoor, Advocate**
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration
Qard.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 178 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Munaza Mushtaq

D/o Mushtaq Ahmed

R/o Nagam Tehsil Chadoora, District Budgam

Vide Notification No. 2864 of 2025/RG/LP Dated 08.09.2025 has been declared as Absolute/Final.

By Order

Mujtaba 05/11/26
 (Syed Mujtaba Hussain)
 Registrar Administration
Haseef

No: 2123 - 30 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Munaza Mushtaq, Advocate**
.....for information and necessary action.

Mujtaba 05/11/26
 Registrar Administration
Haseef

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 179 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mansha Bashir

D/O Bashir Ahmad Dar

R/O Beeruni Kathi darwaza Rainawari, Tehsil Khanyar, District Srinagar

Vide Notification No. 2349 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba OS/11/26
(Syed Mujtaba Hussain)
Registrar Administration
Majeed

No: 2131-38 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mansha Bashir, Advocate**
.....for information and necessary action.

Mujtaba OS/11/26
Registrar Administration
Majeed

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 180 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Madeenah Yousuf

D/O Mohammad Yousuf Dar

R/O Kulhama Makdam Mohalla, Tehsil Beerwah, District Budgam

Vide Notification No. **1173 of 2024/RG/LP Dated 23.07.2024** has been declared as Absolute/Final.

By Order

Mujtaba 09/01/26
(Syed Mujtaba Hussain)
Registrar Administration
Maseef

No: 2139-46 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Madeenah Yousuf, Advocate**
.....for information and necessary action.

Mujtaba 09/01/26
Registrar Administration
Maseef

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 101 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Munazah Bashir

D/O Bashir Ahmad Bhat

R/O Nowgam Gojarpura, Tehsil Shangus, District Anantnag

Vide Notification No. 2681 of 2025/RG/LP Dated 22.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba 05/11/26
(Syed Mujtaba Hussain)
Registrar Administration
Haseef

No: 2147- 54- /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Munazah Bashir, Advocate**
.....for information and necessary action.

Mujtaba 05/11/26
Registrar Administration
Haseef

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 182 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nusrat Sofi

D/O Sonaullah Sofi

R/O Kreeri Sofi Mohalla, Tehsil Kreeri, District Baramulla

Vide Notification No. 1927 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

By Order

Mujtaba 09/1/26
 (Syed Mujtaba Hussain)
 Registrar Administration
M. Hussain

No: 9155-62 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nusrat Sofi, Advocate**
.....for information and necessary action.

Mujtaba 09/1/26
 Registrar Administration
M. Hussain

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 183- of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Nuzhat Nasreen
D/O Ghulam Hassan Bhat
R/O Khawja Gilgit Batpora Sopore, Tehsil Sopore, District Baramulla**

Vide Notification No. 990 of 2022/RG/LP Dated 28.07.2022 has been declared as Absolute/Final.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration
Yaseef

No: 2163-70 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nuzhat Nasreen, Advocate**
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration
Yaseef

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 184- of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nargis Bano
D/o Shri Mohammad Akbar Sheikh
R/o Habbak Khushki, Srinagar

Vide Notification No. **1329 of 2025/RG/LP Dated 09.04.2025** has been declared as Absolute/Final.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration
Hussain

No: 2171-08 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nargis Bano, Advocate**
.....for information and necessary action.

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration
Hussain

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 105- of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Naveed Ul Hassan
S/o Shri Ghulam Hassan Wani
R/o Gulzarpura Wani Mohalla Pulwama

Vide Notification No. 1330 of 2025/RG/LP Dated 09.04.2025 has been declared as Absolute/Final.

By Order

Mujtaba 09/1/26
(Syed Mujtaba Hussain)
Registrar Administration
Haseef

No: 2109-96 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naveed Ul Hassan, Advocate**
.....for information and necessary action.

Mujtaba 09/1/26
Registrar Administration
Haseef

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 186 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nida Hilal Dar
D/o Hilal Mehmood Dar
R/o Parray angan Ompora Budgam

Vide Notification No. 3064 of 2024/RG/LP Dated 13.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration
Yaseef

No: 197-204/RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nida Hilal Dar, Advocate**
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration
Yaseef

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 187 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Nadeem Bashir
S/O Bashir Ahmad Ganaie
R/O Tehsil Beerwah, District Budgam**

Vide Notification No. **2352 of 2025/RG/LP Dated 19.07.2025** has been declared as Absolute/Final.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration
Hussain

No: 2905-12 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nadeem Bashir, Advocate**
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration
Hussain

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 188 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Owais Ashraf Najar
S/O Mohammad Ashraf Najar
R/O Rangeen Kultreh Tehsil Chadoora, District Budgam

Vide Notification No. **2353 of 2025/RG/LP Dated 19.07.2025** has been declared as Absolute/Final.

By Order

Mutaba 05/1/26
(Syed Mujtaba Hussain)
Registrar Administration
Mujtaba
Hussain

No: 2903-20 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Owais Ashraf Najar, Advocate**
.....for information and necessary action.

Mutaba 05/1/26
Registrar Administration
Mujtaba
Hussain

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 189 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Pakeeza Farooq
D/o Shri Syed Farooq Ahmad Bukhari
R/o Ushkara, District Baramulla**

Vide Notification No. 1333 of 2025/RG/LP Dated 09.04.2025 has been declared as Absolute/Final.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration
Muzaffar

No: 2991-28 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pakeeza Farooq, Advocate**
.....for information and necessary action.

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration
Muzaffar

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 190 - of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rayees Ahmad Lone
S/O Abdul Salam Lone
R/O Russu, Tangpora, Tehsil Narbal, District Budgam

Vide Notification No. **1985 of 2023/RG/LP Dated 12.09.2023** has been declared as Absolute/Final.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration
Mujtaba Hussain

No: 2929-36 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rayees Ahmad Lone, Advocate**
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration
Mujtaba Hussain

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: -191- of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

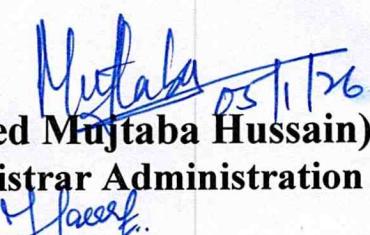
Ms. Roomi Jan

D/O Abdul Ahad Sheikh

**R/O Trali Bala, Exchange Road Tral near HDFC Bank Tral,
Tehsil Tral, District Pulwama**

Vide Notification No. **1158 of 2023/RG/LP Dated 03.06.2023** has been declared as Absolute/Final.

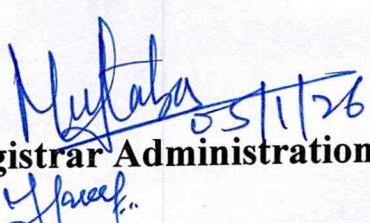
By Order


(Syed Mujtaba Hussain)
Registrar Administration
Mujtaba 09/1/26
Haseef..

No: 2937-44 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Roomi Jan, Advocate**
.....for information and necessary action.


Registrar Administration
Mujtaba 09/1/26
Haseef..

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 192 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ruqiya Nazir

D/O Nazir Ahmad Tantary

R/O Main Market ward No. 07, Tehsil Boniyar, District Baramulla

Vide Notification No. 2698 of 2025/RG/LP Dated 22.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba 05/11/26
(Syed Mujtaba Hussain)
Registrar Administration
Yaseef

No: 2945-59 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ruqiya Nazir, Advocate**
.....for information and necessary action.

Mujtaba 05/11/26
Registrar Administration
Yaseef

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 193 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rayees Ahmad Jan

S/O Abdul Ahad Jan

R/O Brien Nishat Meebagh, Tehsil Khanyar, District Srinagar

Vide Notification No. 2068 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

Mujtaba 05/11/26
 (Syed Mujtaba Hussain)
 Registrar Administration
Yaseef..

No: 2253-60 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rayees Ahmad Jan, Advocate**
.....for information and necessary action.

Registrar Administration

Yaseef..

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 194 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shaista Bano

D/o Noor Mohammad

R/o Mohalla Amlook colony Uri, District Baramulla

Vide Notification No. **1577 of 2025/RG/LP** Dated **16.05.2025** has been declared as Absolute/Final.

By Order

Mujtaba 05/1/26
(Syed Mujtaba Hussain)
Registrar Administration
Mujtaba

No: 2961-68 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shaista Bano, Advocate**
.....for information and necessary action.

Mujtaba 05/1/26
Registrar Administration
Mujtaba

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 195 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Suraiya Nazir

D/O Nazir Ahmad Dar

R/O Nowgam Banapora, Tehsil Chanapora, District Srinagar

Vide Notification No. 2592 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba
 (Syed Mujtaba Hussain)
 Registrar Administration
Yaseef..

No: 9269-76 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Suraiya Nazir, Advocate**
.....for information and necessary action.

Mujtaba
 (Syed Mujtaba Hussain)
 Registrar Administration
Yaseef..

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 196 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sajad Farooq Rather

D/O Farooq Ahmad Rather

R/O Kanga, Tawheed Pora, Tehsil Kangan, District Ganderbal

Vide Notification No. 2022 of 2023/RG/LP Dated 12.09.2023 has been declared as Absolute/Final.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration
Mujtaba
Mujtaba

No: 2277- 04 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sajad Farooq Rather, Advocate**
.....for information and necessary action.

Mujtaba
Registrar Administration
Mujtaba

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATIONNo: 197 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sheikh Najmus Saqib

S/O Sheikh Riyaz Ahmad

**R/O Haji Abad Lane –B H.No. 26 Bemina, Tehsil Central Shalteng,
District Srinagar**

Vide Notification No. 2073 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

Mujtaba 09/1/26
(Syed Mujtaba Hussain)
Registrar Administration
Yaseef

No: 2905-92 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Najmus Saqib, Advocate**
.....for information and necessary action.

Mujtaba 09/1/26
Registrar Administration
Yaseef

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 190 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shahid Nazir

S/O Shri Nazir Ahmad Bhat

R/o New colony Yari Gund, Tehsil Narbal, District Budgam

Vide Notification No. **1581 of 2025/RG/LP Dated 16.05.2025** has been declared as Absolute/Final.

By Order

Mujtaba 09/01/26
(Syed Mujtaba Hussain)
Registrar Administration
Yaseef...

No: 9993-100 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Nazir, Advocate**
.....for information and necessary action.

Mujtaba 09/01/26
Registrar Administration
Yaseef...

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: -199- of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sumiya Jan
D/O Mohd Yousuf Malik
R/O Yarepora, Kissan Mohalla, Tehsil Yarepora, District Kulgam**

Vide Notification No. **697 of 2022/RG/LP Dated 30.05.2022** has been declared as Absolute/Final.

By Order

Mujtaba 05/11/26
**(Syed Mujtaba Hussain)
Registrar Administration**
Mujtaba

No: 2301-2308/RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumiya Jan, Advocate**
.....for information and necessary action.

Mujtaba 05/11/26
Registrar Administration
Mujtaba

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION**No: - 900 - of 2026/RG/LP Dated 09.01.2026**

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Shabir Ahmad Mir
S/o Ab Kabir Mir
R/o Ajas, District Bandipora**

Vide Notification No. 17 Dated 07.04.2016 has been declared as Absolute/Final.

By Order

Mujtaba 05/11/26
**(Syed Mujtaba Hussain)
Registrar Administration**
Muzaf.

No: 2309-16 - /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shabir Ahmad Mir, Advocate**
.....for information and necessary action.

Mujtaba 05/11/26
Registrar Administration
Muzaf.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 201- of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Suhail Ahmed Shah

S/O Mohd Amin Shah

R/O Kanelwan, Shah Mohalla, Tehsil Bijbehara, District Anantnag

Vide Notification No. 1023 of 2022/RG/LP Dt. 28.07.2022 has been declared as Absolute/Final.

By Order

Mujtaba 09/1/26
 (Syed Mujtaba Hussain)
 Registrar Administration
Mujtaba

No: 2017-24 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Ahmed Shah, Advocate**
.....for information and necessary action.

Mujtaba 09/1/26
 Registrar Administration
Mujtaba

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 209 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Sameer Bilal
S/O Bilal Ahmad Rather
R/O Wakura, Tehsil Wakura, District Ganderbal**

Vide Notification No. 322 of 2023/RG/LP Dated 14.02.2023 has been declared as Absolute/Final.

By Order

Mujtaba 09/1/26
(Syed Mujtaba Hussain)
Registrar Administration
Mujtaba

No: 2395-32 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judg, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sameer Bilal, Advocate**
.....for information and necessary action.

Mujtaba 09/1/26
Registrar Administration
Mujtaba

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 203 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Saaqib Ahmad Mir
S/O Abdul Rehman Mir
R/O Sahibabad Achabal Magray Mohalla, Tehsil & District Anantnag**

Vide Notification No. 2075 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

Mujtaba 09/01/26
(Syed Mujtaba Hussain)
Registrar Administration
M. Hussain

No: 2333-40 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saaqib Ahmad Mir, Advocate**
.....for information and necessary action.

Mujtaba 09/01/26
Registrar Administration
M. Hussain

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATIONNo: 204 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shireen Manzoor
D/O Manzoor Ahmad Ali
R/O Saidakadal Bridge, Tehsil Khanyar, District Srinagar

Vide Notification No. 2386 of 2025/RG/LP Dated 22.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 09/1/26
 (Syed Mujtaba Hussain)
 Registrar Administration
Mujtaba

No: 2341-48 /RG/LP Dated 09.01.2026**Copy forwarded to the:-**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shireen Manzoor, Advocate**
.....for information and necessary action.

Mujtaba 09/1/26
 Registrar Administration
Mujtaba

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATIONNo: - 205 - of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sabbu Ashraf
D/O Mohammad Ashraf Khanday
R/O Kanelwan, Tehsil Bijbehara, District Anantnag

Vide Notification No. 2383 of 2025/RG/LP Dated 22.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 09/1/26
(Syed Mujtaba Hussain)
Registrar Administration
Mujtaba

No: 2349-56 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabbu Ashraf, Advocate**
.....for information and necessary action.

Mujtaba 09/1/26
Registrar Administration
Mujtaba

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 906 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sandus Khursheed
D/O Khursheed Ahmad
R/O Ushkara Makdoom Mohlla, Tehsil & District Baramulla**

Vide Notification No. 2378 of 2025/RG/LP Dated 22.07.2025 has been declared as Absolute/Final.

By Order

Mutaba 09/1/26
(Syed Mujtaba Hussain)
Registrar Administration
Mujtaba

No: 2357-64 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sandus Khursheed, Advocate**
.....for information and necessary action.

Mutaba 09/1/26
Registrar Administration
Mujtaba

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATIONNo: 207 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Suhaib Gulzar**S/O Gulzar Ahmad Wagay****R/O Pinjoora Rayatpora, Tehsil & District Shopian**

Vide Notification No. **2374 of 2025/RG/LP** Dated **19.07.2025** has been declared as Absolute/Final.

By Order

Mujtaba 05/1/26
 (Syed Mujtaba Hussain)
 Registrar Administration
Mujtaba

No: 2365-72 /RG/LP Dated 09.01.2026**Copy forwarded to the:-**

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhaib Gulzar, Advocate**
.....for information and necessary action.

Mujtaba 05/1/26
 Registrar Administration
Mujtaba

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 208 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sumira Jan
D/o Shri Abdul Hamid Najar
R/o Singhpora Silugam Pahalgam, Anantnag**

Vide Notification No. 1340 of 2025/RG/LP Dated 09.04.2025 has been declared as Absolute/Final.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration
Yaseef.

No: 2373-00 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumira Jan, Advocate**
.....for information and necessary action.

Mujtaba
Registrar Administration
Yaseef.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 209 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Saika Rashid

D/O Ab Rashid Gojri

R/O Chichilora Tangmarg Dildarpura Tehsil Kawarhama District Baramulla

Vide Notification No. 2585 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba Hussain
 (Syed Mujtaba Hussain)
 Registrar Administration
Maryam

No: 2301-08 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saika Rashid, Advocate**
.....for information and necessary action.

Mujtaba Hussain
 Registrar Administration
Maryam

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 210- of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Soha Tariq Khan
D/o Tariq Ahmad Khan
R/o Rose Avenue Colony, Lone 11 HMT Road, Tehsil Shalteng, District Srinagar

Vide Notification No. 1579 of 2025/RG/LP Dated 16.05.2025 has been declared as Absolute/Final.

By Order

Mujtaba 09/1/26
(Syed Mujtaba Hussain)
Registrar Administration
Mujtaba

No: -93 09-96 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Soha Tariq Khan , Advocate**
.....for information and necessary action.

Mujtaba 09/1/26
Registrar Administration
Mujtaba

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: - 361 - of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Soidiya Manzoor

D/O Manzoor Ahmad Bhat

R/O Khwaja Bazar Nowhatta, Tehsil Maharaj Gunj, District Srinagar

Vide Notification No. 321 of 2023/RG/LP Dated 14.02.2023 has been declared as Absolute/Final.

By Order

Mujtaba OS/1/26
 (Syed Mujtaba Hussain)
 Registrar Administration
Yours

No: 2397-2604 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Soidiya Manzoor, Advocate**
.....for information and necessary action.

Mujtaba OS/1/26
 Registrar Administration
Yours

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * *

NOTIFICATION

No: 212 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Suraya Maqbool

D/o Mohmad Maqbool Reshi

R/o Reshi Mohalla Gundjahangir Sumbal Sonawari Tehsil Hajin, District Bandipora

Vide Notification No. 1580 of 2025/RG/LP Dated 16.05.2025 has been declared as Absolute/Final.

By Order

Mujtaba 05/1/26
 (Syed Mujtaba Hussain)
 Registrar Administration
Shaukat

No: 2105-19 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Suraya Maqbool, Advocate**
.....for information and necessary action.

Mujtaba 05/1/26
 Registrar Administration
Shaukat

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATIONNo: 913 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Suhail Rashid
S/O Ab Rasheed Bhat
R/O Bhat Mohalla Trich Kakpora Tehsil & District Pulwama**

Vide Notification No. 96 of 2025/RG/LP Dated 22.01.2025 has been declared as Absolute/Final.

By Order

Mujtaba OSIT/26
(Syed Mujtaba Hussain)
Registrar Administration
Mujtaba

No: 2413-20 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Rashid , Advocate**
.....for information and necessary action.

Mujtaba OSIT/26
Registrar Administration
Mujtaba

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATIONNo: 214 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sareer Abbas Khaki
S/O Ghulam Abbas Khaki
R/O H.No 65 Gulshanabad, Tehsil & District Anantnag

Vide Notification No. 2384 of 2025/RG/LP Dated 22.07.2025 has been declared as Absolute/Final.

By Order

Muftab 05/11/26
(Syed Mujtaba Hussain)
Registrar Administration
Muftab

No: 2421-28 /RG/LP Dated 09.01.2026**Copy forwarded to the:-**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sareer Abbas Khaki, Advocate**
.....for information and necessary action.

Muftab 05/11/26
Registrar Administration
Muftab

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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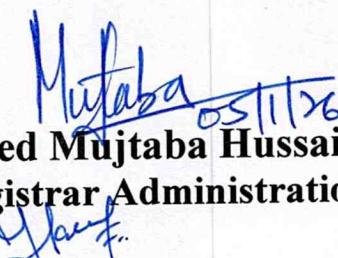
NOTIFICATIONNo: 215 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Suheel Mansoor Parrey
S/o Mansoor Ahmad Parrey
R/o Kosa Mohalla Hajin Sonawari, Tehsil Hajin, District Bandipora

Vide Notification No. 2363 of 2024/RG/LP Dated 12.09.2024 has been declared as Absolute/Final.

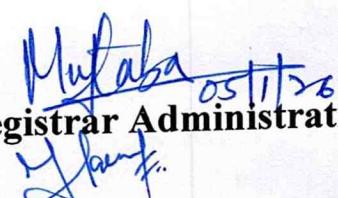
By Order


(Syed Mujtaba Hussain)
Registrar Administration
Mujtaba
09/01/26
Mujtaba
09/01/26

No: 2429-36 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suheel Mansoor Parrey, Advocate**
.....for information and necessary action.


Registrar Administration
Mujtaba
09/01/26
Mujtaba
09/01/26

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATIONNo: 916 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sumira Imtiyaz
D/O Imtiyaz Ahmad Malik
R/O Malikpora, Pulwama

Vide Notification No. 68 Dated 17.06.2019 has been declared as Absolute/Final.

By Order

Mujtaba
 (Syed Mujtaba Hussain)
 Registrar Administration
Shank.

No: 2437-44 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumira Imtiyaz, Advocate**
.....for information and necessary action.

Mujtaba
 Registrar Administration
Shank.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 217 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Saddaf Khan
D/O Atta Mohd Khan
R/O House No .16-A Tehsil Wanpoh, District Anantnag**

Vide Notification No. 891 of 2025/RG/LP Dated 13.03.2025 has been declared as Absolute/Final.

By Order

Mujtaba 09/1/26
**(Syed Mujtaba Hussain)
Registrar Administration**
Yank.

No: 2445-52 /RG/LP Dated 09.01.2026**Copy forwarded to the:-**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saddaf Khan, Advocate**
.....for information and necessary action.

Mujtaba 09/1/26
Registrar Administration
Yank.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 218 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Suhail Farooq Khan
S/O Farooq Ahmad Khan
R/O Hajibal Kuthipora Chatargam, Tehsil & District Budgam

Vide Notification No. **2706 of 2025/RG/LP Dated 22.08.2025** has been declared as Absolute/Final.

By Order

Mujtaba 05/11/26
(Syed Mujtaba Hussain)

Registrar Administration

No: 2453 - 60 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Farooq Khan, Advocate**
.....for information and necessary action.

Mujtaba 05/11/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 219 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sheezan Yousuf
D/o Mohd Yousuf Shora
R/o Momin-abad lane No.14 Batamaloo Srinagar

Vide Notification No. **841 of 2025/RG/LP Dated 13.03.2025** has been declared as Absolute/Final.

By Order

Mujtaba 05/1/26
(Syed Mujtaba Hussain)
Registrar Administration
Qad.

No: 2461-60 /RG/LP Dated 09.01.2026**Copy forwarded to the:-**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sheezan Yousuf, Advocate**
.....for information and necessary action.

Mujtaba 05/1/26
Registrar Administration
Qad.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 290 — of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tabassum Rahim
D/O Ab Rahim War
R/O Zoonipora, Sopore, Tehsil Bomai (Zaingeer), District Baramulla

Vide Notification No. 341 of 2023/RG/LP Dated 14.02.2023 has been declared as Absolute/Final.

By Order

Mujtaba 09/01/26
(Syed Mujtaba Hussain)
Registrar Administration
Intd.

No: 2469-76 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tabassum Rahim, Advocate**
.....for information and necessary action.

Mujtaba 09/01/26
Registrar Administration
Intd.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 291 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Toiba Yousuf
D/O Mohammad Yousuf Ahanger
R/O Pandan Nowhatta, Tehsil & District Srinagar**

Vide Notification No. 2324 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 09/1/26
(Syed Mujtaba Hussain)
Registrar Administration
Jnd.

No: 2477-04 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Toiba Yousuf, Advocate**
.....for information and necessary action.

Mujtaba 09/1/26
Registrar Administration
Jnd.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 222 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tahmeena Bano

D/O Ghulam Hassan Dar

R/O Pathla Kansipora, Tehsil & District Baramulla

Vide Notification No. 2288 of 2023/RG/LP Dated 30.09.2023 has been declared as Absolute/Final.

By Order

Mujtaba 09/1/26
 (Syed Mujtaba Hussain)
 Registrar Administration
Qad.

No: 2405-92 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tahmeena Bano, Advocate**
.....for information and necessary action.

Mujtaba 09/1/26
 Registrar Administration
Qad.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 223 — of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tanzeela Latif

D/O Latif Kousar Shah

R/O Nai Basti W.No. 5 K.P Road, Tehsil & District Anantnag

Vide Notification No. 2093 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

Mujtaba Hussain
 (Syed Mujtaba Hussain)
 Registrar Administration
Jan. 2026

No: 2493-100 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tanzeela Latif, Advocate**
.....for information and necessary action.

Mujtaba Hussain
 Registrar Administration
Jan. 2026

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 294 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Tabish Jan
D/O Mohammad Yaseen Bhat
R/O Patti Brein Tehsil Khanyar, District Srinagar**

Vide Notification No. 2389 of 2025/RG/LP Dated 22.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 09/1/26
(Syed Mujtaba Hussain)
Registrar Administration
Ad.

No: 2501-2508/RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tabish Jan, Advocate**
.....for information and necessary action.

Mujtaba 09/1/26
Registrar Administration
Ad.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 225 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Toufeel Rasheed Chalkoo
S/O Abdul Rasheed Chlkoo
R/O Salamabad Tehsil Uri District Baramulla

Vide Notification No. 2481 of 2024/RG/LP Dated 04.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 09/1/26
(Syed Mujtaba Hussain)
Registrar Administration
Qud.

No: 2509-16 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Toufeel Rasheed Chalkoo, Advocate**
.....for information and necessary action.

Mujtaba 09/1/26
Registrar Administration
Qud.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 226 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

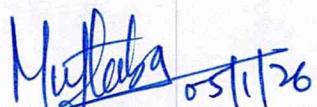
Ms. Toiba Manzoor

D/O Manzoor Ahmad Mir

R/O Rambagh Payeen, Tehsil & District Srinagar

Vide Notification No. 2089 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order


(Syed Mujtaba Hussain)
Registrar Administration
Amid.

No: 2577-24 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Toiba Manzoor, Advocate**
.....for information and necessary action.


Registrar Administration
Amid.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION**No: 227- of 2026/RG/LP Dated 09.01.2026**

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Umar Bashir
S/o Bashir Ahmad Hajam
R/o Ningli Sopore, District Baramulla**

Vide Notification No. **791 of 2025/RG/LP Dated 11.03.2025** has been declared as Absolute/Final.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration
qnd.

No: 9525-32 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Bashir, Advocate**
.....for information and necessary action.

Mujtaba
Registrar Administration
qnd.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 228 - of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ubaid Ul Fayaz

S/O Fayaz Ahmad Wani

**R/O Shivpora Near Public Park House No. 193 Tehsil Srinagar,
 South, District Srinagar**

Vide Notification No. 2720 of 2025/RG/LP Dated 22.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba 09/1/26
 (Syed Mujtaba Hussain)
 Registrar Administration
Amid.

No: 9533 - 40 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ubaid Ul Fayaz, Advocate**
.....for information and necessary action.

Mujtaba 09/1/26
 Registrar Administration
Amid.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 229 - of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Waseem Ahmad Malik
S/O Nazir Ahmad Malik
R/O Khuri Bat Pora, Malik Mohalla, Tehsil Damhal
Hanji Pora, District Kulgam

Vide Notification No. 118 of 2022/RG/LP Dated 25.02.2022 has been declared as Absolute/Final.

By Order

Mujtaba 05/1/26
(Syed Mujtaba Hussain)
Registrar Administration
qnd.

No: 2541-40 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Waseem Ahmad Malik, Advocate**
.....for information and necessary action.

Mujtaba 05/1/26
Registrar Administration
qnd.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 230 — of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Wasif Farooq Rather
S/O Farooq Ahmad Rather
R/O Dar Mohalla, Tehsil Kangan, District Ganderbal**

Vide Notification No. 2394 of 2025/RG/LP Dated 22.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 05/11/26
(Syed Mujtaba Hussain)
Registrar Administration
Ans.

No: 2549-56 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Wasif Farooq Rather, Advocate**
.....for information and necessary action.

Mujtaba 05/11/26
Registrar Administration
Ans.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * *

NOTIFICATION

No: 231— of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Younis Ahad

S/O Ab Ahad Sheergojri

R/O Ahagam, Tehsil Keegam, District Shopian

Vide Notification No. 372 of 2023/RG/LP Dated 14.02.2023 has been declared as Absolute/Final.

By Order

Mujtaba 09/1/26
 (Syed Mujtaba Hussain)
 Registrar Administration
Amad.

No: 2557—64 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Younis Ahad, Advocate**
.....for information and necessary action.

Mujtaba 09/1/26
 Registrar Administration
Amad.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 232 – of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Zeenat Ul Jahan
D/O Rafiq Ahmad Wani
R/O Dadasara, Tehsil Tral, District Pulwama

Vide Notification No. **2401 of 2025/RG/LP Dated 22.07.2025** has been declared as Absolute/Final.

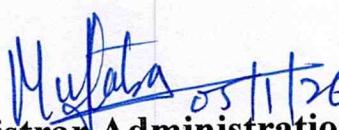
By Order


(Syed Mujtaba Hussain)
Registrar Administration
Arad.

No: 2565-72 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zeenat Ul Jahan, Advocate**
.....for information and necessary action.


Registrar Administration
Arad.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATIONNo: 233 — of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zahid Khursheed**S/O Khursheed Ahmad Mir****R/O Pazwalpora Shalimar Tehsil North, District Srinagar**

Vide Notification No. 2399 of 2025/RG/LP Dated 22.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba
 (Syed Mujtaba Hussain)
 Registrar Administration
Jan.

No: 2573 — 80 /RG/LP Dated 09.01.2026**Copy forwarded to the:-**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahid Khursheed, Advocate**
.....for information and necessary action.

Mujtaba
 (Syed Mujtaba Hussain)
 Registrar Administration
Jan.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 234 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zubeer Ahmad Rather

S/O Ab Rasheed Rather

R/O Sonwar Bagh, Tehsil Srinagar South, District Srinagar

Vide Notification No. 2398 of 2025/RG/LP Dated 22.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 05/1/26
 (Syed Mujtaba Hussain)
 Registrar Administration
Q-1.

No: 2501-88 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zubeer Ahmad Rather, Advocate**
.....for information and necessary action.

Mujtaba 05/1/26
 Registrar Administration
Q-1.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 236 of 2026/RG/LP Dated 09.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zayd Hanief Wani

S/o Mohammad Hanief Wani

R/o House No 252, Maidan-e- Chogul Handwara, Kupwara

Vide Notification No. **1522 of 2025/RG/LP Dated 16.05.2025** has been declared as Absolute/Final.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration
Agd.

No: 2589-96 /RG/LP Dated 09.01.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zayd Hanief Wani, Advocate**
.....for information and necessary action.

Mujtaba
Registrar Administration
Agd.